

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 130**  
TO BE ANSWERED ON 29.11.2021

**Disposal of e-waste**

130. SHRI RAMCHARAN BOHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the toxic e-waste in a huge quantity is lying to be disposed of in various power companies throughout the country;
- (b) if so, the details thereof;
- (c) whether the Government has asked the said companies to dispose of such e-waste without harming the environment; and
- (d) if so, the details thereof and the reaction of the power companies in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b) Information regarding quantity of toxic e-waste to be disposed of in various power companies throughout the country is not available with the Ministry, since this information is not collected user wise. Nevertheless, power generating units have deployment of electronic and electrical equipment which would finally attain end-of-life and turn into e-waste. As per extant provisions of E-Waste (Management) Rules, 2016, all the power firms being bulk consumers of electronic and electrical equipment are obliged to dispose of e-waste in the prescribed manner by handing over to authorized recyclers/dismantlers only.

(c) & (d) E-Waste (Management) Rules, 2016 were notified in March, 2016 for providing environmentally sound systems for disposal of e-waste. The provisions of these Rules include dedicated extended producer responsibility (EPR), setting up of producer responsibility organizations and e-waste exchanges to facilitate collection and recycling, assigning specific responsibility to bulk consumers of electronic products for safe disposal and other measures which include responsibility of producers of electronic and electrical products for collection and channelizing of electronic waste. The power firms are the bulk consumers of the electrical and electronic equipment. As per the provisions of the E-Waste (Management) Rules, 2016, such companies are required to maintain records and file annual report to the concerned State Pollution Control Boards.

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